

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. (Cvl.) Case No. 266 of 2021

Pramod Kumar

... .. **...Petitioner**

-Versus

1. The State of Jharkhand
2. Shailesh Singh, Principal Secretary, Higher Technical Education and Skill Development Department, Nepal House, Doranda, Ranchi
3. Muthu Kumar, Director (Higher Education), Higher Technical Education and Skill Development Department, Nepal House, Doranda, Ranchi
4. Dr. Kamini Kumar, the Vice Chancellor, Ranchi University, Kotwali, Ranchi
5. Mukund Chandra Mehta (M.C. Mehta), Registrar, Ranchi University, Ranchi
6. Dr. K.K. Poddar, Principal, B.N. Jalan College, Sisai, Gumla

.... **...Opposite Parties**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Manoj Prasad, Advocate
For the Opp. Parties : AC to GA-V
For the O.P.-University : Mr. A.K. Mehta, Advocate

06/10.09.2021 Mr. A.K. Mehta, learned counsel for the opposite party-University submits that order of this Hon'ble Court dated 22.01.2020 passed in W.P.(S) No.4538 of 2018 has already been complied with as a Notification regarding regularization of services of the petitioner has already been issued by the Ranchi University vide Order dated 12.08.2021, a copy of which same has been sent through email, which is taken on record.

In view of the submissions of the learned counsel for the opposite parties, no case for contempt is made out as the order of this Court has already been complied with. Accordingly, the contempt proceeding is **dropped**.

(Dr. S.N. Pathak, J.)

punit/-